



2026:AHC:129722

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 21927 of 2026

Rajeev

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Shiv Sagar Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 69

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard Learned counsel for the applicant, Learned A.G.A. for the State and perused the record.
2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No. 0513 of 2024, under Section 2/3 of U.P. Gangsters and Anti Social Activities (Prevention) Act, 1986, Police Station- Kasganj, District Kasganj.
3. The Learned counsel for the applicant submits that the applicant has been falsely implicated in the present case on the basis of a solitary base case mentioned in the gang chart. The applicant has been acquitted in the said case. The applicant has no other criminal history shown against him in the gang chart. The applicant in jail since 02.08.2024.
4. The Learned A.G.A. has opposed the prayer for grant of bail, however, has been unable to dispute the submissions made by the Learned counsel for the applicant and states that he has not received instructions in this case.
5. The applicant is stated to be in jail since 02.08.2024 and taking into account the period of detention of the applicant, this Court has proceeded to decide the bail application on the basis of the material on record without further awaiting for instructions to the A.G.A. A perusal of the gang chart indicates that applicant is shown to be a gang leader having one base case to his credit and in the column for total criminal cases

registered against the applicant, only one case has been shown. The applicant is stated to have been acquitted in the base case and the judgment of acquittal has been annexed as annexure no. 4, which indicates that applicant has been acquitted by the judgment and order dated 16.06.2026 passed in S.T. No. 371 of 2024 by the Additional District and Sessions Judge/F.T.C. Court No. 1, Kasganj.

7. The bail application is ***allowed***.

8. Let the accused-applicant- Rajeev, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

i. The applicant will not tamper with the evidence.

ii. The applicant will not indulge in any criminal activity.

iii. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.

iv. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted by the court concerned.

9. In the event of breach of any of the aforesaid conditions, the trial Court will be at liberty to proceed to cancel his bail.

10. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

11. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

12. The observations made hereinabove are exclusively for deciding the

instant bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

June 30, 2026

Aiman